

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 10/2010

Sub: Petition under Section 18 (1) of the Electricity Act, 2003 for amendment in transmission license No. 2/Transmission/CERC issued on 16th May 2007.

Date of hearing : 17.8.2010.

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Torrent Power Grid Limited, Ahmedabad

Respondents : Torrent Power Limited, , Ahmedabad

Parties present : Shri K.K.Shah, TPGL
Shri Samir Shah, TPGL

The petition has been filed for seeking amendment in inter-State transmission licence No. 2 issued on 16.5.2007 to revise the scope of works for specified in the said licence as under:

A. Transmission line:

- i. LILO of Gandhar-Vapi 400 kV S/ C line at SUGEN CCPP Switchyard
- ii. SAUGEN CCPP Akhakhol-Pirana with LILO at Pirana (TPL) (to be built in two phases) 400 kV D/C line
 - a. From SUGEN to a point near Gandhar where LILO of the circuit of existing Gandhar-Dehgam 400 kV D/C line at SUGEN will be done
 - b. Extension of the line to Pirana (PGCIL) with LILO at Pirana (TPL) sub-station and opening of Gandhar-Dehgam line near Gandhar

B. Sub-station Works:

1. 2 Nos 400 kV Line bays at PIRANA (PG) 400/220 kV (New) sub-station

2. The Commission directed the petitioner to implead the CTU, concerned Regional Power Committee and Western Region beneficiaries as parties to the petitions. The Commission also directed the petitioner to serve copy of the petitions on the respondents latest by 10.9.2010.

3. The respondents may file their reply by 24.9.2010, with a copy to the applicant. Rejoinder, if any, may be filed by 8.10.2010.

4. The application shall be re-notified on 21.10.2010.

sd/-

(T. Rout)
Joint Chief (Law)